

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 7**  
**(IB)-118(PB)/2020**

**IN THE MATTER OF:**

Mrs. Anuradha Mehra

.... Applicant/petitioner

Vs.

Landmark Apartments Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.01.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Ms. Isha Bhalla, Adv.

**ORDER**

Notice of the petition.

Learned counsel for the corporate debtor accepts notice. He seeks and is granted one week time to supply a list of total number of allottees in the project concern to the counsel for the petitioner.

List the matter on 23.01.2020.

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

07.01.2020  
Aarti Makker